

ITEM NO.17

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).221/2022

DWARKA SAWALE

Petitioner(s)

VERSUS

THE HON'BLE HIGH COURT OF MP & ANR.

Respondent(s)

(FOR ADMISSION and IA No.45796/2022-EXEMPTION FROM FILING O.T. and IA No.45797/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No.45795/2022-APPROPRIATE ORDERS/DIRECTIONS)

Date : 30-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the petitioner-in-person the Court made the following
O R D E R

- 1 Admittedly, the petitioner is beyond the upper age limit of 45 years prescribed both by the High Court of Delhi and by the High Court of Madhya Pradesh for entry into the Higher Judicial Service. An age relaxation cannot be granted in the face of the prevailing rules.
- 2 It may also be noted, that on 10 February 2020, this Court had permitted the petitioner to appear for the MPHJS Exam 2020. The petitioner could not succeed in the examination and, hence, the earlier petition was disposed of.

- 3 In the above view of the matter, we are not inclined to entertain the petition under Article 32 of the Constitution.
- 4 The petition is dismissed.
- 5 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER